



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-630(PB)/2019

IN THE MATTER OF:

State Bank of India	...	Applicant/Petitioner
Vs		
Mastana Foods Pvt Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 23.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr. P. B. A. Srinivasan, Mr. V. Aravind, Ms. Pooja Kumari, advocate with Mr. Ankur Mittal, Adv. Mr. Pankaj Pandey, Advocate in IA 3593/23 Mr. Pallavi Singh in IA 1346/2022
For the RP	:	Mr. Shivam Gautam, Proxy Counsel

ORDER

Ld. Counsel Mr. P. B. A. Srinivasan appeared on behalf of the State Bank of India along with Mr. Ankur Mittal Advocate and stated that the Bank has written many e-mails to the Resolution Professional from November 2022 to take steps on priority in the matter, in view of the issue pending before the Hon'ble Supreme Court.

He also stated that the RP is not showing any positive response to that and the Bank will take call on the issue.

At the request of the Ld. Counsels, list the matter **on 19.09.2023** for a physical hearing.

Copy of this order be sent to IBBI.



IA-3593/2023

This is an application filed by the Enforcement Directorate(ED) but the cause list shows the name of the State Bank of India.

Ld. Counsel Mr. Pankaj Pandey appearing on behalf of the ED is directed to amend the cause title to show the name of the ED as the applicant.

Notice of the application be issued to the respondent/non-applicant returnable **on 20.09.2023**.

(RAMALINGAM SUDHAKAR)
PRESIDENT

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)